

DELHI LEGISLATIVE ASSEMBLY
Revised List of Business
Tuesday 31st October, 2006/ 9 Kartika 1928 (Saka)
2.00 PM

- 1 **Question Hour:** Starred Questions as shown in separate list to be asked and replies given.
- 2 **Special Mention (Rule 280):** The following Members to raise matters under Rule 280:-
 1. Shri Surendra Kumar
 2. Shri Sushil Chaudhery
 3. Shri Bheeshm Sharma
 4. Shri O.P. Babber
 5. Shri Ramesh Lamba
 6. Shri Veer Singh Dhingan
 7. Shri A. Dayanand Chandila A
 8. Shri Mohan Singh Bisht
- 3 **Presentation of Reports:**
 1. Shri Ramakant Goswami
Shri Sahab Singh Chauhan
to present the **Tenth Report of the Business Advisory Committee.**
 2. Shri Ramakant Goswami
Shri SP Ratawal
to present the **Eighth Report of the Private Members Bills and Resolutions Committee .**
- 4 **Papers to be laid on the Table:**
 1. **The Chief Minister, Delhi** to lay copies of the following Papers:
 - i) Annual Report of the State Council for Delhi Right to Information Act, 2001 for the period from 14-10-2004 to 13-10-2005(Hindi& English Version).
 - ii)A Copy of the Ordinance No.2 of 2006 which has been promulgated as “The Delhi Private Unaided Diploma level Technical institutions(Reservation of Seats in Admission) Ordinance, 2006(Hindi& English Version).
 2. **Sh. Raj Kumar Chauhan, Minister for Development** to lay the Annual Report For The Year 2005-06 of The Delhi Co-operative Housing Finance Corporation Ltd (Hindi& English Version)
- 5 **No Confidence Motion:** Discussion to continue on the Motion moved by Dr. Jagdish Mukhi on 30th October, 2006

6 **Government Resolution:**

The Chief Minister, Delhi to move the following notice under rule 90 of the Rules of Procedure and Conduct of Business of the Legislative Assembly of GNCT of Delhi :-

“This House expresses its grave concern at the prevailing fear, panic and uncertainty in large segments of the population arising from the sealing drive of MCD despite various enactments and notifications both by the Parliament and the Union Government which will render lakhs of people jobless in the city. The House resolves that the sealing drive be stopped immediately till the finalization of the Master Plan of Delhi-2021 by the Union Government. The House further requests the Union Urban Development Ministry to finalize the Master Plan of Delhi-2021 at the earliest and to move the Hon’ble Supreme court to suspend operation of its orders till notification of the Delhi Master Plan-2021.”

7 **Short Duration Discussion:**

Shri Ramvir Singh Bidhuri
Shri Jile Singh Chauhan
Shri Mohan Singh Bisht

“Regarding corruption prevailing in M.C.D and regularization of unauthorized colonies in the Capital”

**Delhi
31st October, 2006**

**Siddharath Rao
Secretary**